

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

CP (IB) No.76/Chd/Hry/2021

Under Section 7 of IBC, 2016.

In the matter of:

Mr. Harsh Khanna	...	Financial Creditor
Versus		
Savyasachi Infrastructure Pvt. Ltd.	...	Corporate Debtor

Present through video conferencing:

Mr. Rakesh Gupta, Advocate for the petitioner.

Heard Mr. Rakesh Gupta, Advocate appearing for the petitioner.

2. Issue notice of this petition to the respondent-corporate debtor to show cause as to why this petition be not admitted. The petitioner is directed to collect the notice from the Registry and send the same by speed post immediately to the respondent-corporate debtor attaching therewith copy of petition and the entire paper book along with copy of this order as well as at the e-mail address.

3. In case, the service through speed post on the corporate debtor is not made, the petitioner shall adopt the mode of substitute service and the notice of hearing be advertised in two newspapers (one English and one Hindi) having wide circulation in the area.

3. The petitioner shall file affidavit of service supported by postal receipt, tracking report, copy of e-mail and clippings of newspapers, if applicable, within three weeks. Reply by the respondent be filed within three weeks from the date of receipt of notice and rejoinder thereto, if any, within two

weeks from the date of receipt of copy of reply, exchanging the copies between the parties.

4. List the CP on 08.11.2021.

Sd/-

(Raghu Nayyar)
Member (Technical)

(Ajay Kumar Vatsavayi)
Member (Judicial)

July 14, 2021
pc